

ITEM NO.36

COURT NO.1

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).9586/2024

(Arising out of impugned final judgment and order dated 22-04-2024
in WPA No. 30649/2016 passed by the High Court at Calcutta)

THE STATE OF WEST BENGAL

Petitioner(s)

VERSUS

BAISHAKHI BHATTACHARYYA (CHATTERJEE) & ORS.

Respondent(s)

(WITH IA No.99896/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

WITH

SLP(C) No. 9614/2024 (XVI)

(WITH IA No. 100244/2024 - EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT)

SLP(C) No. 9637/2024 (XVI)

(WITH IA No. 100744/2024 - EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT, IA No. 100751/2024 - PERMISSION TO FILE LENGTHY
LIST OF DATES)

Diary No(s). 18994/2024 (XVI)

(WITH IA No.102194/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.102195/2024-PERMISSION TO FILE PETITION (SLP)

Date : 29-04-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s)

Mr. Rakesh Dwivedi, Sr. Adv.
Mr. Neeraj Kishan Kaul, Sr. Adv.
Mr. Sunil Fernandes, Sr. Adv.
Mr. Sanjay Basu, Adv.
Ms. Astha Sharma, AOR
Mr. Piyush Aggarwal, Adv.
Mr. Nipun Saxena, Adv.
Mr. Eklavya Dwivedi, Adv.
Mr. Srisatya Mohanty, Adv.
Ms. Anju Thomas, Adv.

Mr. Sanjeev Kaushik, Adv.
Ms. Mantika Haryani, Adv.
Mr. Himanshu Chakravarty, Adv.
Ms. Ripul Swati Kumari, Adv.
Mr. Bhanu Mishra, Adv.
Ms. Muskan Surana, Adv.
Ms. Lihzu Shiney Konyak, Adv.
Ms. Shrivalli Kajaria, Adv.
Mr. Toshiv Goyal, Adv.
Mr. Ritwik Mohapatra, Adv.
Mr. Dhruv Sharma, Adv.
Mr. Raghav Agarwal, Adv.
Mr. Varun Tyagi, Adv.
Ms. Diksha Dadu, Adv.
Ms. Rajshree Chaudhary, Adv.
Ms. Soumya Saxena, Adv.
Mr. Archit Adlakha, Adv.
Mr. Aditya Raj Pandey, Adv.
Mr. Debojyoti Das, Adv.

Mr. Sanjoy Ghose, Sr. Adv.
Ms. Koyeli Bhattacharya, Adv.
Mr. Vikram Hegde, Adv.
Ms. Hima Lawrence, AOR
Ms. Chinmayi Shrivastava, Adv.
Mr. Rohan Mandal, Adv.

Mr. Jaideep Gupta, Sr. Adv.
Mr. Kunal Chatterji, AOR
Ms. Maitrayee Banerjee, Adv.
Mr. Rohit Bansal, Adv.
Ms. Kshitij Singh, Adv.

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Anindya Lahiri, Adv.
Mr. Partha Sil, AOR
Mr. Pranati Das, Adv.
Ms. Sayani Bhattacharya, Adv.
Mr. Abhiraj Choudhary, Adv.

Mr. Supraph Sarkar, Adv.
Mr. R.K. Pattnaik, AOR

Mr. Dushyant Dave, Sr. Adv.
Mr. Surjadipta Seth, Adv.
Mr. Siddharth Banerjee, Adv.
Mr. Abhishek Baran Das, Adv.
Mr. Soumik Ghosal, AOR

Ms. Haripriya Padmanabhan, Sr. Adv.

Mr. Chittapriya Ghosh, Adv.
Mr. Soumya Dutta, AOR

Mr. C.U. Singh, Sr. Adv.
Mr. Joydeep Mazumdar, Adv.

Mr. Rajib Mullick, Adv.
Mr. Abhishek Baran Das, Adv.
Ayantika Saha, Adv.
Mr. Siddhant Upmanyu, Adv.
Mr. Jaydip Pati, AOR

For Respondent(s) Mr. Bikash Ranjan Bhattacharya, Sr. Adv.

Mr. Firdous Samim, Adv.
Mr. Bikram Banerjee, Adv.
Mr. Sudipta Dasgupta, Adv.
Mr. Arkadeb Biswas, Adv.
Ms. Gopa Biswas, Adv.
Mr. Arka Nandi, Adv.
Ms. Dipa Acharya, Adv.
Mr. Saikat Sutradhar, Adv.
Mr. Sondwip Sutradhar, Adv.
Mr. Suthirtha Nayek, Adv.
Ms. Shalini Ghosh, Adv.
Mr. Sagar Dey, Adv.
Ms. Sagarika Goswami, Adv.
Ms. Sinjini Chakrabarti, Adv.
Mr. Baibhav Roy, Adv.
Ms. Saptaparni Raha, Adv.
Ms. Suryatapa Das, Adv.
Mr. Shekhar Kumar, AOR

Mr. Jaideep Gupta, Sr. Adv.
Mr. Kunal Chatterji, AOR
Ms. Maitrayee Banerjee, Adv.
Mr. Rohit Bansal, Adv.
Ms. Kshitij Singh, Adv.

Mr. Harish N.salve, Sr. Adv.
Mr. Maninder Singh, Sr. Adv.
Mr. Siddhesh Shirish Kotwal, AOR
Mr. Bikram Banerjee, Adv.
Ms. Ana Upadhyay, Adv.
Ms. Manya Hasija, Adv.
Mr. Tejasvi Gupta, Adv.
Mr. Pawan Upadhyay, Adv.
Mr. T. Illayarasu, Adv.
Mr. Rangasaran Mohan, Adv.
Mr. Amarpal Singh Dua, Adv.

Mr. Snehasish Mukherjee, AOR
Mr. Bhaskar Malakar, Adv.

Mr. P.S. Patwalia, Sr. Adv.
Mr. Tavish B. Prasad, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 List the Petitions on 6 May 2024 with connected matters, including Diary Nos 19681 of 2024, 19679 of 2024, 19482 of 2024, 19664 of 2024, 19556 of 2024, 19668 of 2024, 19665 of 2024, 19653 of 2024, 19535 of 2024, 19607 of 2024, 19377 of 2024, subject to removal of defects, if any.

- 2 Till 6 May 2024, no precipitate steps shall be taken in pursuance of the directions contained in (viii) of Paragraph 363 of the impugned judgment and order of the High Court dated 22 April 2024.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR